

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 81/(MAH)/2017

CORAM:

Present:

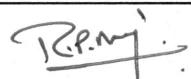
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: M/s. Gill & Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
28.	Rohan Muy	Advocate	

COMMON ORDER

CSA No. 80/230-232/NCLT/MB/MAH/2017

CSA No. 81/230-232/NCLT/MB/MAH/2017

The Office of Regional Director of Mumbai submitted that the Petitioner has not supplied documents to them for giving their response. Hence this Bench hereby directs the Petitioner to supply documents to RD/ OL Mumbai to enable them file their Reports.

List this matter for hearing on 02.03.2017.

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)